

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED:03.09.2020

NOTIFICATION

Sub: COVID-19 Pandemic – Opening of physical Courts partially with Hon'ble Division Bench – I and four Single Benches with a combination of Physical Court hearing and Virtual hearings from 07.09.2020 to 11.09.2020– Continuation of Virtual hearing before the remaining Hon'ble Benches from 07.09.2020 to 21.09.2020 – Taking up of urgent matters such as PILs, Bails, Stay Petitions, matters relating to threat of Demolition and threat of Electricity disconnection etc., and also hearing of pending admission matters, final hearing and other matters through Video Conferencing – Continuing the present practice of accepting online filing or physical filing of cases –instructions - Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
3. Guidelines dated 9.5.2020 for online filing and video-conferencing.
4.High Courts Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 14.5.2020, 15.5.2020, 29.5.2020, 06.6.2020, 13.6.2020, 18.6.2020, 27.6.2020 and 18.7.2020.
5.High Court's Notification in Roc.No.394/SO/2020, dt.10.08.2020.

In partial modification of the Circular and Notifications in the reference nos. 1 to 5 cited and upon considering the present un-lockdown situation and on considering the request of the Advocates for reopening the Courts physically, also looking into the health and safety issues of the stakeholders, the High Court has decided to reopen the Courts for Physical hearing partially with the Hon'ble Division Bench-I presided over by the Hon'ble The Chief Justice & Hon'ble Sri Justice B.Vijaysen Reddy and Four Single Benches presided over by the Hon'ble Sri Justice P.Naveen Rao, Hon'ble Sri Justice Challa Kodanda Ram, Hon'ble Dr Justice Shameem Akther and Hon'ble Justice G.Sri Devi for the period commencing from 07.09.2020 to 11.09.2020. The remaining Hon'ble Judges will continue to hear the matters virtually for the period commencing from 07.09.2020 to 21.09.2020. While attending/appearing before the Hon'ble Courts physically all the stake holders including the learned Advocates shall follow the guidelines of SOP scrupulously and other instructions issued by the High Court from time to time including maintaining physical distance, use of masks, sanitizers etc.

- 1) It is informed that whenever the Courts are held Physically, the Hon'ble Courts will take up Admission matters in Virtual mode in the Forenoon session and Final Hearing and other matters will be taken up for Physical hearing in the Afternoon session or after exhausting the list of Admission matters. All mentions may be made through Video Conferencing only before all the Hon'ble Benches at 10.30 AM.

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- 2) As mentioned in the reference 5th cited, Advocates / party-in-persons are informed that the High Court will continue to accept either online filing of cases or physical filing of cases as the case may be and the cases filed by physical filing mode will be scrutinized duly disinfected after 48 hours in normal course. The Advocates / party-in-persons are further informed to follow the Covid – 19 guidelines such as maintaining physical distance, use of mask, sanitizers, etc., while filing the cases physically in the High Court premises.
- 3) The Advocates/Parties-in-persons, who choose to file the urgent matters through online, may file the same along with the relevant documents including the proof of payment of Court fee duly scanned in PDF format through the following e-mail ids:
 - I. For filing writ petitions: nf.writwing-tshc@aij.gov.in
 - II. For filing criminal matters: nf.criminalwing-tshc@aij.gov.in and
 - III. For filing civil matters: nf.civilwing-tshc@aij.gov.in
 - IV. For filing contempt matters: nf.oswing-tshc@aij.gov.in
- 4) That the High Court will continue to take up urgent matters along with final hearing, pending admissions and other matters, as permitted by the Hon'ble Judges as per the roster in addition to fresh matters either physically or through Video conferencing. All such matters, after scrutiny, will be listed before the Hon'ble Judges, as per the roster for hearing through Video Conferencing.
- 5) In addition to the existing Control Rooms in Telangana State Judicial Academy, Secunderabad, Control Rooms are also established in the High Court premises for the benefit of Advocates who are attending the Physical Courts in the High Court to attend/represent the cases in other Virtual Courts. For any assistance they may contact five digit helpline number 14637.
- 6) All other instructions contained in the Notification dated 09.5.2020 as modified on 27.6.2020 for online filing and hearing through Video Conferencing and the instructions in the reference 5th cited shall continue to be in force until further orders.


REGISTRAR GENERAL 3.9.2020